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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 1074/2024**

PHYSICSWALLAH PRIVATE LIMITED

.....Plaintiff

Through: Mr. Abhishek Kotnala and Mr.
Kartikeya Tandon, Advocates.

versus

**MR. VIVEK THAKUR TRADING AS SCHOLARS
DEN**

.....Defendant

Through: Mr. Aditya Vikram, Mr. Ankur Vyas
and Mr. Kumar Kartikay, Advocates.

**CORAM:
HON'BLE MR. JUSTICE TEJAS KARIA**

ORDER
23.07.2025

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I.A. 17393/2025

1. This is an Application on behalf of the Plaintiff under Order VIII Rule 10 and Order IX Rule 6 and 11 read with Section 151 of the Code of Civil Procedure, 1908 for pronouncement of Judgment against the Defendant.
2. Issue Notice. The learned Counsel for the Defendant accepts Notice.
3. Let the Reply be filed within a period of three weeks from date. Rejoinder thereto, if any, be filed within a period of one week thereafter.
4. The learned Counsel for the Defendant submits that in view of the undertaking given by the Defendant before this Court, the Defendant is not intending to carry any further advertisement that has been injuncted by this Court.



5. In view of this submission, the learned Counsel for the Parties submit that they are open to exploring the possibility of reaching an amicable settlement so that the present Suit can be disposed of in terms of settlement, if the Parties are able to arrive between them.

6. Therefore, the Parties are referred to Delhi High Court Mediation and Conciliation Centre (“**DHCMCC**”) to explore the possibility of settlement through mediation. The Parties are directed to appear before the DHCMCC on 31.07.2025.

7. List before this Court on 03.09.2025.

TEJAS KARIA, J

JULY 23, 2025/sms